

It is our information that he has brought this amount of Rs. 18 lakhs through black money sources, and therefore, I want that a CBI enquiry should be instituted to find out the truth, from where the Chairman of the Bank of Baroda was able to secure Rs. 18 lakhs in hard cash and close the accounts of the five companies.

Sir, as a sequence of the issue being raised by me last time, the General Secretary of the Bank of Baroda Employees Federation was immediately suspended, but, because of the pressure created by this Parliament, revocation of the suspension took place. But, after that, when this issue to be raised again, we find that disciplinary action is being taken against the members of the union, and therefore, I want that the Finance Minister should enquire into the matter and find out which are the black money sources from which Shri V. D. Thacker brought Rs. 18 lakhs to close the five accounts.

13.38 hrs.

TAXATION LAWS (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

SHRI P. G. MAVALANKAR
(Ahmedabad): Sir, I beg to move:

"That this House do further extend up to the 20th March, 1975, the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act 1964."

MR. SPEAKER: The question is:

"That this House do further extend upto the 20th March 1975, the

time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964."

The motion was adopted.

COMMITTEE OF PRIVILEGES

EXTENSION OF TIME FOR PRESENTATION OF REPORT

DR. HENRY AUSTIN (Ernakulam):
Sir, I beg to move:

"That this House do further extend upto the 10th March, 1975, the time for the presentation of the Report of the Committee of Privileges on the question of privilege against Shri Jagjit Singh, erstwhile President of the New Friends Co-operative House Building Society Limited, New Delhi, regarding a letter purported to have been written by him to the Lt. Governor of Delhi on the 7th May, 1974, allegedly casting aspersions on Parliament."

MR. SPEAKER: The question is:

"That this House do further extend upto the 10th March, 1975, the time for the presentation of the Report of the Committee of Privileges on the question of privilege against Shri Jagjit Singh, erstwhile President of the New Friends Co-operative House Building Society Ltd., New Delhi regarding a letter purported to have been written by him to the Lt. Governor of Delhi on the 7th May, 1974, allegedly casting aspersions on Parliament."

The motion was adopted.